

**DIVISION BENCH**

**ITEM NO. 1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 91/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup>  
SEPTEMBER, 2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>M/S RENTAL STAY PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>10 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Adhish Srivastava, Adv.

: *For the Corporate Applicant*

**ORDER**

Heard the learned counsel for the Corporate Applicant.

Notices be issued to all stakeholders/creditors as mentioned in the application.

The learned counsel for the Corporate Applicant is also directed to file affidavit that there are no other stakeholders except for those mentioned in the list attached to the application itself.

Response/reply/objection, if any, be filed by the stakeholders within three weeks of receipt of this notice, failing which, it will be presumed that they have nothing to say in the matter.

Let matter be listed on 7<sup>th</sup> November, 2022.

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**27<sup>th</sup> September, 2022**

*Md. Zaid  
(Stenographer)*